

HIGH COURT OF MEGHALAYA
AT SHILLONG

PIL No. 6 of 2022 with
MC(PIL) No. 2 of 2022

Date of order: 24.07.2023

Synjuk Ki Waheh Shnong Jowai vs State of Meghalaya & ors
Jowai Municipal Board Jowai & anr vs State of Meghalaya & ors

Coram:

Hon'ble Mr. Justice Sanjib Banerjee, Chief Justice
Hon'ble Mr. Justice W. Diengdoh, Judge

Appearance:

For the Petitioner : Mr L. Khyriem, Adv.
Mr W. Jyrwa, Adv.

For the Respondents : Mr B. Bhattacharjee, AAG with
Ms R. Colney, GA
Mr M.L. Nongpiur, Adv. [For R 3 & 4]
Mr Philemon Nongbri, Adv. [For R 5 & 6]

It is heartening to note that both the petitioner and the State indicate that things appear to be going smoothly as of now.

Perhaps, the additional measures taken during the Behdeinkhlam festival may have helped ease the garbage problem in Jowai. The additional measures should not be withdrawn and both the Municipality and the local administration should, in conjunction with the headmen, ensure the smooth functioning of the garbage disposal system, including the trucks which have been engaged as of now.

The matter will appear three weeks hence for the State to report on the progress, particularly as to the construction of the permanent waste

disposal system which was due to be commissioned by the end of this year.

List on August 14, 2023.

(W. Diengdoh)
Judge

(Sanjib Banerjee)
Chief Justice

Meghalaya
24.07.2023
"Sylvana PS"

